

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

53/14(1)/ND/2018

In the matter of :
Johnson Leather World Ltd

..PETITIONER

SECTION
Under Section 14 (1)

Order delivered on 27.7.2018

Coram :

R. Varadharajan,
Hon'ble Member (Judicial)

Dr. V.K. Subburaj
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor: Mr. Arvind Kumar Kushwaha, Advocate

For the Respondent/Corporate Debtor :

For the Intervener : Mr. Gopal Singh, Dy. ROC for ROC

ORDER

Learned Counsel for the petitioner is present. It is submitted by Ld. Counsel for the petitioner that since in compliance to the directions dated 28.5.2018, the paper publication was not effected in view of the circumstances stated in the Application filed vide diary No.7837 dated 25.7.2018 filed under Section 5 of the Limitation Act, 1963 for condonation of delay and compliance in relation to the Order for publication to be issued in the "Business Standard" in English & Hindi. In view of the reasons given in the application, we allow this application and direct the petitioner to call and effect the paper publication within 2 weeks from today in relation to the date of hearing which is fixed on 28.8.2018.

—Sd—

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

—Sd— W)
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
27.7.2018